

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 113
IB-166/ND/2021

IN THE MATTER OF:

M/s Crown Steels ... Applicant/Petitioner
Vs
M/s Zillion Infra Projects Pvt. Ltd. &Anr. ... Respondent

Order under Section 9 of IBC.

Order delivered on 01.04.2021

Coram:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms.Lavika Gupta, Adv.
For the Respondent :

ORDER

Heard the submissions made by Learned Counsel for the Operational Creditor. Learned Counsel for the Operational Creditor has agreed to withdraw the application filed under Section 9 as CIRP is already initiated against the Corporate Debtor in another matter. The application filed under Section 9 is dismissed as withdrawn in terms of Rule 8 of IB Application to Adjudicating Authority Rules 2016.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)

